

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2249

ANSWERED ON:14.12.2004

NATIONAL POWER TARIFF POLICY

Adhalrao Patil Shri Shivaji;Angadi Shri Suresh Chanabasappa;Owaisi Shri Asaduddin;Rawale Shri Mohan

Will the Minister of POWER be pleased to state:

- (a) whether the Union Government has forwarded a Draft Paper on National Power Tariff Policy to all the State Governments for their comments;
- (b) if so, the response of the State Governments thereto;
- (c) whether the Government has taken into consideration the suggestions/observations made by the State Governments in the formation of National Tariff Policy in power sector;
- (d) if so, whether the Union Government proposes for an appropriate consultative institutional mechanism to prepare National Tariff Policy acceptable to all the State Governments; and
- (e) if so, the details thereof and the time by which the new National Tariff Policy in power sector is likely to be announced?

Answer

THE MINISTER OF POWER (SHRI P.M. SAYEED)

(a) to (e) : As per the provisions of section 3(1) of the Electricity Act, 2003, the Central Government, from time to time, is required to prepare the National Electricity Policy and Tariff Policy, in consultation with the State Governments and the Central Electricity Authority.

Drafts of the National Electricity Policy and Tariff Policy, formulated after initial consultation with the States, were sent to the State Governments for their views.

Regional meetings were also organized for consultations on the draft Electricity Policy. Based on Comments received from various State Governments as well as various other stake holders, the National Electricity Policy is being finalized. Based on the National Electricity Policy, the Tariff Policy would then be finalized.